

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.78940 of 2018

[Arising out of Order-in-Original No.39/ADC/BOL/10 dated 16.12.2010 passed by
Commr. of Central Excise, Bolpur]

M/s Electromax

490, Baranilpur Road, Burdwan-713103

Appellant

VERSUS

Commr. of CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, W.B., Pin-731204

Respondent

Appearance:

None for the Appellant

Shri H.S.Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75636/2020

DATE OF E-HEARING : 20.11.2020

DATE OF DECISION : 20.11.2020

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Electromax (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Pronounced in the open Court)

Sd/
(P.K.Choudhary)
Member (Judicial)

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